نیتا ورودھی "شری سکندر بخت": صدر صاحبہ ۔ میں یہ عرض کررہا تھا کہ یہ اس کے دوھرانے کی ضرورت نہیں ہے کہ میں ھوم منسٹر صاحب کو ذاتی طور پر بہت احترام کی نظر سے دیکھتا ہوں۔ مگرآج مجھے انہوں نے بیحد مایوس کیا۔ مجھے بہت تکلیف ہوئی کرس کراس کرتے رہے۔ کسی ایک ڈائریکشن میں نہیں چلے۔ کبھی ادھر مشرق کو کبھی مغرب کو۔ میں صرف یہ کہنا چاہتا ہوں۔ کہ میں زیادہ مایوس ہوا کہ موجودہ صورتحال پر اپنی ہی کوتاہیوں پر پردہ ڈالنے کیلئے۔ جب انہوں نے 1992 کا ذکر کیا تو مجھے بہت دھکا لگا۔ اب ہمارے پاس اسکے علاوہ کوئی چارہ نہیں ہے کہ ہم اس اسٹیٹمنٹ کے خلاف واک آؤٹ کریں۔

(At this stage, some hon. Members left the Chamber.) THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): Now, I think that discussion on U.P. is over. *(Interruptions).*

SHRI N. GIRI PRASAD (Andhra Pradesh): Madam, I would like to................

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): Do you want to raise it again?

SHRI N. GIRI PRASAD: Madam, I am on a different point. There was an announcement by the Home Ministry or some authorities that in order to improve the law and order situation in U.P., a Consultative Committee or Standing Committee was being proposed by the Government. We are directly discussing the law and order problem under the Governor's or any other rule. With reference to this aspect, I think it is incumbent on the part of the Home Minister to clarify this point. What is the structural arrangement he has proposed, before a popular government comes in, for a better governance or a better law and order situation?

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): I think the discussion on this particular subject is over.

SHRI N. GIRI PRASAD: I am only seeking a clarification.

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): I have to finish the business by 5 p.m.

SHRI N. GIRI PRASAD: He can make a clarification if he is willing, Madam. If he is not willing, it is all right. But please do not rule him out, Madam. That is the only request I make.

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): The Minister is not ready. The Minister is not willing to respond to your query now. Let us move on to the next item of business.

THE LALIT KALA AKADAMI (TAKING OVER OF MANAGEMENT) BILL, 1997

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): The Statutory Resolution disapproving the Lalit Kala Akadami (Taking Over of Management) Ordinance, 1997 and the Lalit Kala Akadami (Taking Over of Management) Bill, 1997.

Shri Ram Jethmalani. Not here. Is he here anywhere? No, not seen. Shri Ram Gopal Yadav.

श्री रामगोपाल यादव (उत्तर प्रदेश) **:** मैडम, मुझे नहीं बोलना है।

उपसभाध्यक्ष (कुमारी सरोज खापर्डे) : आपको

*†[ ] Transliteration in Arabic script.

नहीं बोलना है, सिर्फ आपको यू.पी. पर ही बोलना था, सुनना था?

श्री रामगोपाल यादव : यू.पी. हिन्दुस्तान का दिल है। ...(**व्यवधान**)...

Shri Suresh Pachouri. Not here. Shri Ramdas Agarwal. He walked out. Not here. Shri Satish Agarwal. He is also not here.

May I ask the hon. Minister to move the Bill?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S. R. BOMMAI): Madam, I beg to move:

That the Bill to provide for the taking over of the management of the Lalit Kala Akadami for a lim'ted period in the public interest and for matters connected therewith or incidental thereto, be taken into consideration.

The question was proposed.

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): Mr. Minister, would you like to speak on the Bill?

SHRI S.R. BOMMAI: No, Madam. It may be taken up for consideration *(Interruptions).*

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): There are some Members who would like to speak on this Bill.

Mr. Malkani. He is not here. Shri Ram Deo Bhandari.

श्री रामदेव भंडारी (**बिहार**) : महोदया, मैं ललित कलाप अकादमी प्रबंध ग्रहण विधेयक, 1997 का समर्थन करने खड़ा हुआ हूं।

महोदया, यह विधेयक लोक हित में ललित कला अकादमी का सीमित अवधि के लिए प्रबंध ग्रहरण करने और उस से संबधित विषयों का उपबंध करने के उद्देश्य से लाया गया है ।भारत सरकार ने 5 अगस्त,1954 को पारित संसदीय संकल्प के द्वारा विविध कलाओं जैसे कि रंग-चित्रों लेखा चित्र कलाओं, मूर्ति कलाओं आदि को प्रोत्साहित करने के उद्देश्य से शीर्षस्थ सांस्कृतिक निकाय के रूप में ललित उद्देश्य से शीर्षस्थ सांस्कृतिक निकाय के रूप में ललित कला अकादमी की स्थापना की थी । इस अकादमी को निधि पूर्णतः भारत सरकार द्वारा उपलब्ध कराई जाती है । श्री पी.एन.हक्सर की अध्यक्षता में वर्ष 1988 में राष्ट्रीय अकादमियों के कार्यक्रमों की जांच के लिए और उस में आवश्यक परिवर्तन की सिफारिश करने के लिए एक समिति की स्थापना की गयी थी और उस समिति ने भारत सरकार को अपना प्रतिवेदन सौपंकर कई महत्वपूर्ण सिफारिशें की थीं।

महोदया, कुछ समय से ललित कला अकादमी के प्रबंध के संबधं में गंभीर कठिनाइयां उत्पन्न हो गयी थी। अकादमी में क्रप्रबंध,पक्षपात तथा वित्तीय अनियमितता के बारे में संस सदस्यों तथा कलाकारों से लगातार अभ्यावेदन प्राप्त हो रहा थे । प्रेस में भी लगातार समाचार छप रहें थे । उस में गुटबंदी चरम सीमा पर पहुंच गयी थी। ऐसा लगता था कि ललित अकादमी में अपराधियों की हुकूमत चल रही है। वहां लाखों रूपयों की कलाकृतियों गायब हो गयी है । महोदया, 1994-95 की लेखा रिपोर्ट मे अकादमी के कई घोटालों का जिक्र किया गया है । अकादमी में अपने ही नियमों, उप-नियमों को तोड़ा गया है। उस की विभिन्न समितियों के सदस्यो ने उसे अपने दुकान जैसी स्थिति बना ली थी। अकादमी की ओर से कला संस्थाओं को दिया जानेवाला अनुदान भी निजी संस्थाओं को दिया जाता रहा और यह अकादमी कुछ खास लोगों के शिंकजों में फंस गयी थी। "आर्ट माफिया" के लोगों ने इसे बेहिसाब लूटा है । इसे भ्रष्टाचार के दलदल में फंसाया है। ऐसी स्थिति में सरकार ने महसूस किया कि थोड़े समय के लिए ललित कला अकादमी का प्रबंध ग्रहण करना आवश्यक है और इसी उद्देश्य से जब कि संसद नहीं चल रहा था, उस समय राष्ट्रपति जी ने एक आदेश जारी कर के इस का अधिग्रहण किया था । उसी के बदले में यह विधेयक लाया गया है।

मैं इस विधेयक का समर्थन करता हूं। धन्यवाद ।

SHRI K.R. MALKANI (Delhi): Madam, I rise to oppose this Bill. Things have not been very well with the Lalit Kala Akadami. But I think more than the artists or the members of the Lalit Kala

Akadami, it is the Government which is responsible for whatever has gone wrong with the Akadami. The Akadami was set up in the mid-fifties and very good things were done by the Akadami. Respected Maulana Azad, who was in-charge of Education at that time, had said that the old predecessors, who would patronise these arts, had gone. So, it was necessary to come out with these Akadamis. In the first Akadami, there were only senior artists. Nobody has any quarrel with that. This went on for almost 20 years and then the Government decided that some junior artists should also be there. This was also a Government decision. There was a Khosla Committee Report when Professor Nurul Hasan was the Education Minister, and this was all right. Almost ten years back, in 1988, Government appointed yet another committee, the Haksar Committee. This Committee gave its report two years later in 1990. He found that something was wrong with all the Akadamis. He did not find anything wrong with the Lalit Kala Akadami. But the question is this. When the Haksar Report came in 1990, why has the Government taken seven years to do anything in the matter? I find a serious problem with this Government. In the name of autonomy they did not issue even guidelines to the Akadamies. When they think something has gone wrong, they want to take over the entire control of the Akadamy. Now this Bill provides that the Government will take it over for three years. Who will look after the *lalit kala* during these years? Bureaucrats? Bureaucrats might be artists of their own kind. What do they know about *lalit kala?* The man who is now put in charge of the administration is not an artiste. He is a finance man. It is a very good thing. But he knows nothing about *lalit kala.* The reality is that another Joint Secretary in the same Ministry will be wielding the remote control. It is unfortunate if the same man who creates a controversy wherever he goes—in Bhopal he got himself appointed as life member of Bharat Bhawan—will be in real control. If things are not going too well with the Akadamis, the_ responsibility is basically of that particular Joint Secretary who has been in charge of all these Akadamis. He is so controversial that he has got an Academy award for himself. He has been issuing payments in the name of his wife and brother. He is a lawless kind of a man who will be wielding the remote control in the Lalit Kala Akadami. The point is that if something had gone wrong with the Lalit Kala Akadami, what action did the Government take? Did they prosecute anybody? Did they suspend anybody? If the charges against them were not all that serious at all, why is the extreme step of bureaucratising the whole thing? I am told that the Lalit Kala Akadami has a very good studio. It is known as "Garhi". I have not had the good fortune of visiting it. But because there are no rules and regulations of any kind, people who have got into it ten and twenty years ago, are still there. Nobody knows how to move them out. Many of them are not paying any rent. Some of them are paying rent irregularly. Who is responsible for all this? There is another problem. If the Government wants to put things right, they can take it over for six months or for maximum one year. That should be enough; otherwise, you will be ruining the Akadamy completely.

Another aspect to be taken note of is that these Akadamis were set up forty years ago. Things have changed in a big way. For example, these Akademies give prizes. Much bigger prizes are offered by different organisations. We have this Lalit Kala Akadami. Many big exhibitions are being organised in Calcutta, Delhi, Madras and elsewhere. So, these have become almost irrelevant. Therefore the Government should give very serious thought to it, how to update these Akadamis, how to make them really worthwhile; otherwise, they will serve no purpose.

In conclusion I would only say that it must not be bureaucratised. Maybe, the Ordinance has been issued earlier and the

people might have been sent home. The Government may take it over for three months or six months with an upper limit of one year. I would also submit that the Lalit Kala Akadami does not have to be confined to lalit kala artistes only. There are art critics. They have connoisseurs of art. All these people and many other Akadamies which are there should also be associated. Three Akadamies today are in the same building. But anybody will tell you that the leaders of the three Akadamis will meet only in the lift. There is no reason why a representative of Sahitya Akademi should not sit on the Lalit Kala Akadami or a representative of the Lalit Kala Akadami should not sit on the other. There should be complete co-ordination; otherwise, there is no point in putting them together. That is all I want to say, Madam. Thank you.

श्रीमती चन्द्रकला पाण्डेय (पश्चिमी बंगाल) : उपसभाध्यक्ष महोदया, आज जब हम ललित कला अकादमी पर यहां चर्चा कर रहें है तो सबसे पहले मैं माननीय मंत्री जी का ध्यान दिलातें हुए कहना चाहूंगी कि आर्डिनेंस के फॉर्म में सरकार को मजबूरी में इस ललित कला अकादमी विधेयक को लाना पड़ा । मैं तो यह कहना चाहूंगी कि इसे बहुत पहले ही ले लेना चाहिए था । हस्कर कमेटी ने अपनी 31 स्पष्ट सिफारिशें ललित कला अकादमी के क्रियाकलापों को लेकर दी थी और कुछ दिन पहले जो एक रिपोर्ट अखबारों में देखी थी, उसमें शायद कुछ सांसदो को भी गुमराह करने की कोशिश की गई थी कि एक को छोड़कर सभी मान ली गई है । तो सबसे पहले मैं माननीय मंत्री जी से अनुरोध करना चाहूंगी कि जब वे जवाब दें तो यह बता दें कि वह जो सिफारिशें थी, कौन सी थीं और क्या उन्हें मानने के बाद जो यह विधेयक लाया गया है, क्या सरकार उसका कार्यान्वयन करेगी ? क्यों आधें दर्जन वर्ष गुजर गए ? आज से कई वर्ष पहले, 50 वर्ष पहले देश जब आजाद हुआ, सार्वभौम, संप्रभुता हमें जब मिली तो हमने यह सोचा 1952 में और ललित कला अकादमी की नींव रखी गई, 1954 में इसका रजिस्ट्रेशन हुआ । यह सोचा गया कि रोटी के साथ संस्कृति के बारे में भी बात की जाएगी । हमारे दिमागों में यह स्पष्ट था कि इस तरह से हमारे साहित्य और संस्कृति को भी पुनजीवित करने की कोशिश की जाएगी । हमारे यहां बहुत पुराने समय से कहा गया है कि:-

साहित्य, संगीत, कला विहीन,
साक्षात नर पुच्छ विषाण हीन ।

साहित्य और संस्कृति किसी देश के लिए बहुत जरूरी होती है और जबकि इस ललित कला अकादमी में अनेक प्रकार के घोटाले शुरू हो गए थे, ईनाम लेना और देना भाईभतीजावाद में सिमटकर कर रह गया था, ऐसे में सरकार ने अगर ऐसी पहल की है और वह इसका अधिग्रहण कर रही है, तो यह अच्छी बात है । यह समिति समय के लिए है, इसलिए मैं अपने कुछ सुझाव देना चाहूंगी । अकादमी में जो दो तरह की समस्याएं है, प्रशासनिक और कलाकारों की व्यवस्था से जुड़ी हुई, जो कार्यक्रम अभी सरकार बना रही है, उसमें यह स्पष्ट होना चाहिए कि क्या हस्कर कमेटी की सिफारिशें को ध्यान में रखकर वह कार्यक्रम बनाएगी ? दुर्भाग्यवश यह कहना पड़ रहा है कि अकादमी कला के हितों की रक्षा नहीं कर पा रही थी, वह कला का अहित कर रही थी । देश के प्रायः सभी नामो और प्रतिष्ठित कलाकार अकादमी की कार्य-पद्धति के खिलाफ थे । कुछ सत्ता से जुड़े हुए लोग उस पर कब्ज़ा करके बैठ हुए थे । आज जब यह सरकार सचमुच अधिग्रहण कर रही है तो मैं तीन बातें कहना चाहूंगी । पहली यह कि ललित कला अकादमी का जो विशाल कलाकृति संग्रह बर्बाद हो रहा है, उसके रख-रखाव पर सरकार विशेष ध्यान दें और ऐसी व्यवस्था करे जिससे कि ये कृतियों अंधेरें में न रहें, प्रदर्शित हों, जिससे इनकी प्रासंगिकता बनी रहे । दूसरे, अकादमी का संविधान,जो बहुत पुराना हो चुका है, उसके बारे में सरकार निर्णय ले कि यह तीन साल के लिए उसने जो समिति अधिग्रहण किया है, तीन साल में इसे कैसे चलाएंगे, सुचारू कार्यभार कैसे होगा ? उच्चतरीय कलाकारों, साहित्यकारों को शामिल किया जाए । गढ़ी को-आपरेटिव बनाकर भी अगर उन्हें सौंप दिया जाए कि यह काम संभालें तो भी उचित होगा । स्तरीय पुस्तकालय की भी रक्षा की जाए ।

महोदया, मैं अंत में कहना चाहूंगी कि सम रहते किसी भी चीज को संभाल लेना चाहिए, नहीं तो फिर हमें विस्मिल की शब्दावलियों को याद करना पड़ेगा –

मिट गए जब मिटने वाले, फिर सलाम आया तो क्या
दिल की बर्बादी के बाद उनका पयाम आया तो क्या ?

श्रीमती वीणा वर्मा (मध्य प्रदेश) : माननीय उपसभाध्यक्ष महोदया, मैं इस बिल के विरोध में खड़ी

हुए हूं । नेहरू जी ने एक सपना देखा था, आजादी के 50 वर्ष हम मनाने जा रहे हैं, नेहरू जी ने सपना देखा था कि भारतवर्ष जहां तक तरफ तकनीकी विकास करेगा, जहां देश में बडे-बड़े कारखानें खुलेंगें, वहीं दूसरी तरफ एक सांस्कृतिक ढांचा खडा होगा इन संस्थाओं के द्वारा । महोदया, हमारा देश सांस्कृतिक पहचान के लिए विश्वभर में मशहूर है । महोदया, हमने अपनी आजादी के 50 वर्ष पूरे कर लिए हैं । हमने काफी तकनीकी विकास किया है। लेकिन सास्कृतिक विकास के क्षेत्र में हमारे देश की प्रगति कुछ कम रही है और सरकार का ध्यान इस ओर कम रहा हैं । ये अकादमियां बनाने का सरकार का उद्देश्य यही था न कि हम अपनी सांस्कृतिक विरासत का उद्देश्य यही था न कि हम अपनी सांस्कृतिक विरासत को एक पहचान दें और आधुनिकता की तरफ न जाते हुए अपनी विरासत को एक मजबूत ढांचा प्रदान करें । मैं मानती हूं कि इस दिशा में यह कमी नहीं है कि समय-समय पर हस्तक्षेप करने का कोई प्रयास नहीं किया गया है ।

महोदया, जब हक्सर कमेटी ने अपनी रिपोर्ट दी थी और 5 सेवाएं गठित करने का सुझाव दिया था तो साहित्य अकादमी, संगीत नाटक अकादमी आदि ने इस सुझाव को माना था लेकिन ललित कला अकादमी ने इसको नहीं माना और मैं माननीय सदस्यों की इस बात से भी सहमत हूं कि उसमें तरह-तरह के भ्रष्टाचार, तरह-तरह की अव्यवस्थाएं फैली हुई थी। इसके लिए जरूरी था कि इसमें सरकार इंटरबीन करती और इन सिफारिशों को लागू करवाती । उस समिति ने भारतीय पुरातत्व सेवा का गठन करवाती । उस समिति ने भारतीय पुरातत्व सेवा का गठन करना, अभिलेख सेवा का गठन करना, संग्रहालय एंव कला सामग्री सेवा का गठन करना, संग्रहालय एंव कला समाग्री सेवा का गठन करना, पुस्तकालय सेवा का गठन करना, नेतृत्व सेवा का गठन करना, ये सिफारिशे की थी । अब प्रश्न यह उठता है कि सरकार ने 5 वर्षो तक इस अव्यवस्था को क्यों चलाए रखा और आज ऐसी क्या आवश्यकता पड गई कि एक आर्डिनेंस के द्वारा आप इसको लेकर आए हैं । इस आर्डिनेंस के द्वारा सरकार इसको 3 वर्षो के लिए लेने जा रही है ।

महोदया, मैं मंत्री जी से निवेदन करना चाहती हूं कि मैं नहीं समझती कि सरकार के इसे अपने हाथ में लेने से सारी अव्यवस्थाएं दूर हो जाएगी क्योंकि संस्कृति और साहित्य ऐसा क्षेत्र हैं जो कि स्वायत होना चाहिए । अगर इसमें गड़बड़ियां होती हैं तो उस पर आपको नियंत्रण विकास करना चाहिए । अन्य अकादमियों में इतनी*i* अव्यवस्था नहीं है लेकिन वहां भी गड़बड़ी की शिकायतें आती रहती हैं । तो क्या आपने कोई ऐसी योजना बनाई है कि जिससे आप इन अकादमियों की और खास तौर से भारतीय ललित कला अकादमी की अव्यवस्था रसको सुधरवा पांएगें ? क्या आपने ऐसी कोई सलाहकार समिति बनाने का प्रावधान किया है जिसमें बाहर के लोग भी हों क्योंकि यह तो सरकारी संस्था होगी । तो क्या बाहर के विशेषज्ञ भी उसमें लिए जांएगे और उनकी राय ली जाएगी कि कैसे कला और संस्कृति और कलाकृतियों का विकास हो सकता है और इन्हें कैसे सुरक्षित रखा जा सकता है । आपने बताया है कि आप इसे 3 वर्ष के लिए अपने हाथ में लेने जा रहे हैं । मैं चाहती हूं कि यह समय कम किया जाए ।

महोदया, मैं मत्री जी ये यह भी पूछना चाहती हूं कि क्या आपने अभी तक कोई सांस्कृतिक नीति बनाई है, इसके बारे में कोई राष्ट्रीय नीति बनाई है? अगर बनाई है तो वह कब तक आने वाली है क्योंकि किसी देश की संस्कृति साहित्य व कला का विकास उस देश की संस्कृति नीति पर निर्भर करता है । तो यह सांस्कृतिक नीति आप कब तक लाएंगे । मैं यह भी निवेदन करना चाहती हूं कि यहां ध्यान भी रखा जाना चाहिए कि अन्य अकादमियों की व्यवस्था को भी सुधारा जाए और कोई नियंत्रण व्यवस्था इस संबंध में लागू की जाए । अंत मे मैं बिल का विरोध करते हुए अपनी बात समाप्त करती हूं ।

श्री जलालुदीन अंसारी (बिहार) : उपसभाध्यक्ष महोदया, देर आयद दुरूस्त आयद। ललित कला अकादमी में जो अनियमिमतताएं, भ्रष्टाचार, मनमानापन और नौकरशाही थी, उससे वहां के कर्मचारी काफी परेशान थे । और लगातार केन्द्र सरकार को अपनी कठिनाइयों और वहां की दुर्दशा के संबंध में बार-बार हिदायत करते रहे लेकिन सरकार ने इस पर पहले ध्यान नहीं दिया । इसी से स्पष्ट हैं कि वहां जो प्रबंधन था वह कितना मनमानापन करता था कि पी.एन. हक्सर की अध्यक्षता में जो समिति की स्थापना की गई थी और समिति ने भारत सरकार को अपनी सिफारिशें प्रस्तुत की जिसमें ललित कला एकादमी के सबंधं में महापरिषद करने की सिफारिश की थी। संस्कृति विभाग द्वारा कुछ वर्ष तक किए गए लम्बे परार्मश के बावजूद ललित कला एकादमी ने हक्सर समिति की कुछ महत्वपूर्ण सिफारिशों को स्वीकार नहीं किया जबकि अन्य दो एकादमियों ने स्वीकार कर लिया । इससे स्पष्ट है कि वहां का जो

प्रबंधन था वह निश्चय ही निहित स्वार्थी तत्वों के हाथ में था और उसको राजनीतिक संरक्षण प्राप्त था इसलिए वह सिफारिशों को भी मानने को बाध्य नहीं था। तो खुशी की बात है कि कुछ समय पहले से ललित कला एकादमी में जो कुप्रबंधन, पक्षपात और वित्तीय अनियमितताएं थी उसकी समाप्ति को ध्यान में रखते हुए और एक जनतांत्रिक तरीके से ललित कला एकादमी का संलाचन हो और जिस उद्देश्य से ललित कला एकादमी का गठन किया गया था उसमें कलाकारों को अपने प्रशिक्षण, शिक्षण और विकास करने के लिए जो सुअवसर प्रदान किए गए थे उसमें बाधा उपस्थित न हो इस दृष्टि से यह जो बिल लाया गया है मैं इसका समर्थन करता हूं। लेकिन इस बात की मुझे शिकायत हैं कि अगर यह बिल ही आप ला सकते थे। जब संसद का सत्र समाप्त हो गया तो जनवरी के महीने में आप आर्डिनेंस लाए। क्यों नहीं दिसम्बर के सत्र में हो इस बिल को लाते और इस बिल को हम लोग पास करते। इसमें कहीं कोई दिक्कत नहीं थी। तो इसीलिए हम सरकार से कहना चाहेंगे कि अध्यादेश के जरिए जो आपकी काम चलाने की पुरानी परम्परा है इस परम्परा को कृपया छोड़ देने की कोशिश आप भी कीजिए। इसलिए अच्छी परम्परा बनाई जाए और जो खराब परम्परा है, गलत परम्परा है, उसको नहीं अपनाया जाना चाहिए।

मैं समझता हूं अभी तो आप इस बिल को तीन वर्ष के लिए लाए हैं। शायद आपकी यह मंशा होगी कि तीन वर्ष में इन प्रावधानों के साथ अगर ललित कला एकादमी सही तरीके से कार्य करेगी तो फिर तीन वर्ष के बाद फिर इस विधेयक की अवधि को तजुर्बे के बुनियाद पर और काम के बुनियाद पर शायद इसको बढ़ाने को कोशिश करेंगे। लेकिन फिर भी यह जो तीन साल के लिए ही लाए हैं और जो वहां की स्थिति थी उसको ध्यान में रखते हुए इस बिल का हम समर्थन करते हैं। जो पांच सुझाव रखे गए है उस पर भी सही ढंग से अमल हो सके, इस पर भी आपको ध्यान देना होगा। तो उन सिफारिशों पर आपको ध्यान देना चाहिए और उसको कार्यान्वित किया जाना चाहिए।

इन्हीं शब्दों के साथ मैं इस बिल का समर्थन करता हूं। धन्यवाद।

SHRI ASHOK MITRA (West Bengal): Madam Vice-Chairman, I am very grateful to you for offering me this little time to make some comments.

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): Mr. Mitra, why should you be grateful. It is your right.. You are an hon. Member of this House, Mr. Mitra.

SHRI ASHOK MITRA: Thank you very much.

These three akademfs, the Lalit Kala Akademi, the Sahitiya Akademi, and the Sangeet Nataka Akademi, are our pride. The nation has been served extremely well by the distinguished personalities who had presided over these three akademis of great eminence.

But Madam, we allowed, the Government allowed, these akademis to go to their *sf"4*. *nis has happened for *fa*>- _jons. One is, nobody bothered to formulate rules and regulations, to be scrupulously observed. Much worse, a creed of sychophancy has got injected into these akademis. We appoint one or two persons, around whom we have, in a concentric circle, persons who do not have the qualifications to be where they are. This is how the whole drift towards degeneracy starts. This has what has happened here.

Unfortunately, for more than a dozen years, the Government—by 'Government' I mean the Ministry of Culture, or, the Ministry of Human Resource Development—did not worry about the situation. What was going on inside the Akademi was a tyranny of one or two individuals. Finally, you get hold of an eminent citizen of the country like Mr. P.N. Haksar and ask hrm to go into the problems that have been there, that have been created. This gentleman works very hard and he produces a report. But nothing happens. Months pass. Years pass. Nothing happens. We put questions in Parliament, asking as to how many of the recommendations of the Haksar Committee have been accepted, how many have not been accepted; the reasons therefor. No response. This is some kind of trying to evade the issue.

I would suggest to the hon. Minister. Let bygones be bygones. Finally, you

have decided to take over. For three years, you will be presiding over it. What I would suggest to you, what I would request you, is this. Call the leading urtists, call the leading painters, call the leading sculptors, Let there be no intermediary between you and them. Set aside a couple of days. Talk to them. Ask them as to what their problems are. Take their suggestions, Finally, try to make the Akademi into something of which all of us can be once more proud of,

In this connection, I want to make one plea to the Government. Many promising urtists and sculptors have been working in Delhi. They have formed a co-operative of their own. I hope the hon. Minister is listening.

SHRI S.R. BOMMAI: Sure.

SHRI ASUOK MITRA: They have toriswd a cu-upeialive *tit* their own. They have some plot which was made available to them by the Akademi in the past for them to work in. They are struggling artists, Oflate, apparently, there was an attempt to raise the rental of the place that they occupy. This is something which they cannot afford.

In any ease, we want to promote art. We want to offer an assurance to the artists and sculptors that the Government has, in mind, their interest, that the Government has every intention to help them, enabling their capabilities to blossom. I hope, under the Minister's imaginative guidance, the rift that has developed between the authorities and the artists community in the country, in general, and, in Delhi, in particular, would be narrowed down and, ultimately, made to disappear.

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): May I request the 1) MI Minister to reply, please?

SHRI S.R. BOMMAI: Madam, taking over of an autonomous body by the Government is u very painful act. This was an autonomous body constituted to serve the artists and help them. In earlier days, very reputed persons occupied the chairmanship of this body and helped cultural activities in this country. But, unfortunately, things started deteriorating in the institution, Therefore, a Committee was appointed in 1988 under the chairmanship of Mr. Haksar, who had given a report in 1990. He made very constructive recommendations about how to revamp the Akademi and also improve its working in a more democratic way. Those recommendations were said to be academic. They were not accepted; they were practically rejected. And malpractices, misuse of authority and misappropriation continued. 1 may mention here, that even senior Members of Parliament like Mr, George Fcrnandes and Mr. Chaturanan Mishra—who is a Minister—wrote lengthy letters to the then Minister. And in the national press, both in English and Hindi, there were a number of write-ups criticising the working of the Akademi. Particularly, the Union of the employees of the Akademi had umpteen times met the Minister and the concerned authorities and brought to the notice of the Government the malpractices that were going on.

After this Government assumed office, we ordered a special audit and a special inquiry, which revealed large-scale misuse of authority and misappropriation. Wan give some instances only. Important books numbering 208 are missing. And paintings are missing. Not only that. Awards were given to their own kith and kin. Also, appointments and promotions were made in violation of the rules and regulations. There was, practically, no administration. Things were conducted arbitrarily in the Akademi. The Akademi, which was meant to help the artists of the country, only helped the members. I am not going into the details of the press reports and letters of Members of Parliament, representations made by the Unions or the Special Audit Report, but I am only mentioning a few instances to justify that it was absolutely necessary to take over the Akademi.

Madam, the Ordinance provides for

three years. But I assure this House that we do not want to continue the Administrator for three years. We would like to implement the recommendations of the Haksar Committee and democratise this body. I want this Akademi to be managed, as early as possible, by the artists themselves in a democratic way. I would only assure hon. Members, who have expressed their anxiety about the running of the Akademi, that it will be in the interests of the artists and we will try to help them. The distance that has been created between the Akademi and the artists will be diminished. I assure hon. Member, Mr. Ashok Mitra, that nobody will be harassed, but those to whom the premises have ben rented out must pay the rent. The arrears of rent are to the tune of more than a lakh of rupees. No rent has been paid at all. This cannot be allowed. Every person should pay the rent which has been fixed reasonably. We do not want to evict anybody unless he violates the terms of the agreement.

Madam, as early as possible we will introduce amendments to the Constitution of the Akadami on the basis of the Haksar Committee recommendations, and we will try to hand it over back to the people in a democratic way.

With these words, I appeal to the House to pass the Bill placed before the House.

SHR1MATI VEENA VERMA: What about the Experts Committee or the Salahkar Commitee?

SHR1 S.R. BOMMAI: I will consider your proposal to appoint an Advisory Committee.

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): You did not respond to Mr. Malkani's point.

SHRI S.R. BOMMAI: I have replied to it.

SHRI S.M. KRISHNA (Karnataka): If I have heard the hon. Minister right, he said that there were about 3,000 books which were missing. Were any efforts made, or are any efforts going to be made, to recover those books and then to bring the culprits to books?

SHRI S.R. BOMMAI: We will try to recover those books. Otherwise, we will take what legal .action is to be taken.

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): The question is:

That the Bill to provide for the taking over of the management of the Lalit Kala Akadami for a limited period in the public interest and for matters connected therewith or incidental thereto, be taken into consideration.

The motion was adopted.

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): We shall now take up clause-by-clause consideration of the Bill.

Clause 2 was added tc the Bill.

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): We shall now take up clause 3 of the Bill. There is one amendment, No. 1 by Shri K.R. Malkani.

Mr. Malkani, are you going to move the amendment?

SHRI K.R. MALKANI: Madam, I move:

That at page 2, *for* the words "three years" occurring at two places' the words "one year" be *substituted.*

SHRI S.R. BOMMAI: I appeal to you not to press the amendment. You withdraw the amendment.

SHRI K.R. MALKANI: Okay, but may I request the hon. Minister to see to it that things are sorted out within one year.

SHRI S.R. BOMMAI: All right.

SHRI K.R. MALKANI: Please don't allow Joint Secretaries to monkey with it and bureaucratise the whole damn thing.

Okay, I want to withdraw it.

The amendment (No. 1) was, by leave, withdrawn.

Clause 3 was added to the Bill.

Clauses 4 to 16 were added to the Bill.

Clause 1, the Enacting Formula, the Preamble and the Title were added to the Bill.

SHRI S.R. BOMMAI: I move:

That the Bill be passed.

The question was put and the motion was adopted.

STATUTORY RESOLUTION SEEKING DISAPPROVAL OF THE DEPOSITORIES RELATED LAWS (AMENDMENT) ORDINANCE, 1997 (NO. S OF 1997) PROMULUGATED BY THE PRESIDENT ON THE 15TH JANUARY, 1997

AND

THE DEPOSITORIES RELATED LAWS (AMENDMENT) BILL, 1997

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): We now take up the Statutory Resolution disapproving of the Depositories related Laws (Amendment) Ordinance, 1997 promulgated by the President on the 15th January, " 1997 and the Depositories Related Laws (Amendment) Bill, 1997.

SHRI VEDPRAKASH P. GOYAL (Maharashtra): Madam, I beg to move:

> That this House disapproves of the Depositories Related Laws (Amendment) Ordinance, 1997 (No. 5 of 1997) promulgated by the President on the 15th January, 1997.

Madam, depositories is a world-renowned system of paperless transactions to bring efficiency in stock market operations in transferring stocks. This Bill was passed only a few months back. 1 fail to understand, firstly, why this Bill itself was so long delayed, it being a universally accepted system working all over the developed world. The hon. Finance Minister having done that, which was a very laudable act, how is it that within a few months, we are faced with an Ordinance? Why could not this little thing be foreseen? It is said now: "Certain lacunae have been brought out by the legal profession and the Depositories Law needs an amendment. It brings back certain provisions of Section 22A of the Securities Contract (Regulation) Act, which was removed for certain reasons." What has happened within such a short time to bring them back?

The latest amendment ' now includes"any other law for the time being in force." This looks to me to be a very wide clause. It can encompass anything under the Sun. I would like to make sure from the hon. Finance Minister that there will be enough safeguards to ensure that this wide-ranging clause will not be misused. There were many examples earlier of delaying the transfer of shares. I believe that such delays of transfers will be checked by bringing in this amendment.

I only want to add that examples which had come earlier in the share market will be kept in mind and enough safegauard will be brought in so that while ills are removed, more ills do not enter the system.

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): Resolution moved.

THE MINISTER OF FINANCE AND COMPANY AFFAIRS (SHRI P. CHIDAMBARAM): I beg to move:

> That the Bill further to amend the Indian Stamp Act, 1998, the State Bank of India Act, 1959, The Companies Act, 1956, the State Bank of India (Subsidiary Banks) Act, 1959, the * Industrial Development Bank of India Act, 1964, the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970, the